

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 39

IA 754/2022 IA 2719/2024 IN C.P. (IB)/1632(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **VISTRA ITCL INDIA LIMITED V/s SATRA
PROPERTIES INDIA LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Gayatri Mohite i/b Parinam Law Associates for the Respondent No.1 present in IA 754 of 2022 and Respondent No.1 in IA 2719 of 2024. Adv. Amit Tungare for the Resolution Professional present through VC.

IA 754/2022

Ld. Counsel for the Resolution Professional submits that the party had already been impleaded. However, the Petitioner could not be served despite approaching the Department of Corporate Affairs. List this matter on Board on **30.07.2024 for arguments.**

IA 2719/2024

Ld. Counsel for the Contemnor submits that they have challenged the order in Appeal before the Hon'ble NCLAT. In view of this, the matter is adjourned *sine-die*. The party shall be at liberty to notify the Registry for listing as and when the Hon'ble NCLAT decides the Appeal.

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PRABHAT KUMAR
MEMBER (TECHNICAL)
Rehan Shaikh

-sd-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)